

**INTERIM BAIL APPLICATION**

**Bail Application No.: 1647/2020**

**State Vs. Mohd. Sadiqeen**

**FIR No. :211/2020**

**PS: Sarai Rohilla**

**U/S: 394, 427, 506, 34 IPC**

**17.11.2020**

Present: Mr. Pawan Kumar, Ld.Addl. PP for the State  
through VC

Learned Counsel from for Accused through VC.

1. Vide this order application dated 28/10/2020 filed by  
accused for grant of interim bail through counsel is disposed off.

2 Reply filed by the IO as well as previous conviction  
report.

3. Arguments heard.

4. In nutshell, it is prayed that applicant is peace  
loving and law abiding citizen of India and has been falsely  
implicated in this case; that investigation is already complete and  
applicant is no more required for investigation; that four co-

**Bail Application No.: 1647/2020**

**State Vs. Mohd. Sadiqeen**

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**U/S: 394, 427, 506, 34 IPC**

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accused already granted bail; applicant has four daughters to look after and there is no one in family to look after them; that complainant is tenant of applicant and there was dispute with regard to rent; that there is spread of corona virus. As such, it is prayed that he be granted interim bail for 45 days.

6. On the other hand, in reply it is stated that on 10.06.20, accused Md. Sadiqueen kin went to the complainant's shop in evening and asked for some goods and when complainant refused to give the same, applicant forcefully entered the shop and broke it and started kicking the complainant and hearing the noise, applicant's relatives Mohsin, Salman, Naved, Shahrukh and Ashqueen came to the complainant's shop and all started physically assaulting and breaking items in the shop. The money that was kept in the flock was looted; that the antecedents of the family members of the present applicant accused, their previous conduct of misbehaviour with the police officials and in the locality is not good and the family members of the accused are also previously

Bail Application No.: 1647/2020  
State Vs. Mohd. Sadiqueen  
FIR No. :211/2020  
PS: Sarai Rohilla  
U/S: 394, 427, 506, 34 IPC

involved in criminal cases.

7. The ground given for this interim bail is that the matter is compromised between the parties, co-accused are on regular bail; and general apprehension that there is spread of corona virus. But these are the grounds for regular bail, if so at all, but not ground for interim bail. Further, it is settled law that some urgent / special reasons are required for grant of interim bail. With these observations, this court do not find sufficient ground for grant of present interim bail. Hence, the present interim bail application is dismissed.

9. Counsel for accused/applicant is at liberty to collect the order through electronic mode. Further a copy of this order be sent to concerned Jail Superintendent. Further, copy of this order be sent to IO / SHO concerned. Further, copy of this order be uploaded on the website.

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**(Naveen Kumar Kashyap)**

**Bail Application No.: 1647/2020**

**State Vs. Mohd. Sadiqeen**

**FIR No. :211/2020**

**PS: Sarai Rohilla**

**U/S: 394, 427, 506, 34 IPC**

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**ASJ-04/Central/THC**

**17.11.2020.**

**Bail Application No.: 1647/2020**

**State Vs. Mohd. Sadiqeen**

**FIR No. :211/2020**

**PS: Sarai Rohilla**

**U/S: 394, 427, 506, 34 IPC**

: 1 :

**IN THE COURT OF SH. NAVEEN KUMAR KASHYAP**  
**ADDITIONAL SESSIONS JUDGE-04: CENTRAL:**  
**TIS HAZARI COURTS: DELHI**

**BAIL APPLICATION No.: 990/2020**

**FIR No.: 191/2019**  
**PS: Lahori Gate**  
**State v. Manoj Kumar Sharma**  
**U/S:498A,406,34 IPC**

**17.11.2020**

**This court is also discharging Bail Roster Duty.**

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State through VC.  
Ld. counsel for applicants/accused through VC.

Arguments already heard.

Today case was fixed for orders.

1. Vide this order the anticipatory bail application u/s 438 Cr.P.C. filed by applicant Manoj Kumar Sharma dated 24.08.2020 is disposed of.

2. In nutshell, it is argued on behalf of the applicant/accused that he is the Jija of the husband of the complainant. That he got married about ten years before the marriage of the complainant. It is further argued that he is falsely implicated in the present case. That now even the husband of the complainant is already granted regular bail by the trial court/Ld. MM. As such, there is material change in the circumstances. That there is no other criminal case except the present FIR against the present accused/applicant. That he has roots in society. It is further submitted that he is ready to join investigation as and when so directed by the IO.

3. On the other hand, it is submitted on behalf of the

complainant that there are specific and serious allegations against the accused/applicant. It is further argued as also submitted by IO. That complainant was subjected to physical and mental cruelty. That it is further alleged that present applicant had bad eye on the complainant and always tried to find the way to touch the complainant and even forcefully touched her when she was alone at home. As such, present application is opposed.

4. It is further argued by Ld. Addl. PP for the state and as also stated in the reply filed by the IO that present case was got registered at the instance of complainant u/s 498A,406 r/w 34 IPC. That permission to arrest the husband of the complainant was obtained and he was arrested accordingly. As such, present bail application is strongly opposed. Investigation is at initial stage. It is further stated that earlier anticipatory bail application of accused was dismissed.

5. I have heard all the sides and gone through the record.

6. It is already noted in earlier ordersheets that there is a change in the circumstances, as such present anticipatory application is maintainable. It is further a matter of record now that the husband of the complainant is already granted regular bail by the learned trial court/concerned MM. Further, nothing remains to be recovered from the present accused as nothing of such sort is stated in the reply filed by IO. Further, the offence alleged is punishable below seven years. Rest is matter of investigation and trial. Therefore, having regard to the nature of allegations, nature of offence, he be released on bail in the event of his arrest on furnishing of personal bond and surety bond in the sum of Rs. 30,000/-, subject further following conditions.

***i) That he will appear before Trial Court as and when called as per law.***

***ii) He will not indulge in any kind of activities which are alleged against him in the present case.***

***iii) That he will not leave India without permission of the Court.***

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*iv) He will not contact or threaten the witness or tampering with evidence.*

7. It is clarified that in case if the applicant/ accused is found to be violating any of the above conditions, the same shall be a ground for cancellation of bail and the State shall be at liberty to move an application for cancellation of bail.

8. **With these observations present anticipatory bail application is disposed of. Learned counsel for the applicant / accused is at liberty to collect the order through electronic mode. Further copy of this order be sent to Jail Superintendent concerned, IO and SHO through electronic mode.**

9. The observations made in the present anticipatory bail application order are for the purpose of deciding of present application and do not affect the factual matrix of the investigation of the present case which is separate issue as per law.

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**(NAVEEN KUMAR KASHYAP)**  
**ASJ-04/Central/THC**  
**17.11.2020**

**Bail Application No.: 1862/2019**

**State v. Amit Nath  
FIR no.: 193/2012  
PS: Sarai Rohilla**

**17.11.2020**

Present: Mr. Pawan Kumar, Learned Addl. PP for State through VC.  
None despite repeated calls.

As such, put up for appearance of counsel for applicant and appropriate orders for 01.12.2020.

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**(NAVEEN KUMAR KASHYAP)  
Additional Sessions Judge-04/Central  
17.11.2020**

**Bail Application No.:1537/2020**

**State v. Sonu @ amit kundra  
FIR no.: 251/2019  
PS: Prasad Nagar**

**17.11.2020**

**This is an application for cancellation of bail.**

Present: Mr. Pawan Kumar, Learned Addl. PP for State through VC.  
Counsel for applicant.  
Counsel for accused/non-applicant.

**Put up for arguments and appropriate orders for 18.11.2020.**

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**(NAVEEN KUMAR KASHYAP)  
Additional Sessions Judge-04/Central  
17.11.2020**

**Bail Application No.: 1637/2020**

**State v. Raju**  
**FIR no.: 100/2020**  
**PS: Hauz Qazi**

**17.11.2020**

Present: Mr. Pawan Kumar, Learned Addl. PP for State through VC.  
None despite repeated calls.

**As such, put up for consideration/appropriate orders for 01.12.2020.**

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**(NAVEEN KUMAR KASHYAP)**  
**Additional Sessions Judge-04/Central**  
**17.11.2020**

**Bail Application No.: 1824/2020**

**State v. Arif Khan  
FIR no.: 17/2019  
PS: Lahori Gate**

**17.11.2020**

Present: Mr. Pawan Kumar, Learned Addl. PP for State through VC.  
None despite repeated calls since morning.

**As such, put up for appearance of counsel for applicant and  
appropriate orders for 18.11.2020.**

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**(NAVEEN KUMAR KASHYAP)  
Additional Sessions Judge-04/Central  
17.11.2020**

**M. CrI.: 170/2020**

**State v. Farukh Sheikh  
FIR no.: 159/2020  
PS: Rajinder Nagar**

**17.11.2020**

Present: Mr. Pawan Kumar, Learned Addl. PP for State through VC.  
None despite repeated calls.

**As such, put up for appearance of counsel for applicant and  
appropriate orders for 02.12.2020.**

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**(NAVEEN KUMAR KASHYAP)  
Additional Sessions Judge-04/Central  
17.11.2020**

**Bail Application No.: 1886/2020**

**State v. Santosh Kumar  
FIR no.: 246/2020  
PS: Kamla Market**

**17.11.2020**

Present: Mr. Pawan Kumar, Learned Addl. PP for State through VC.  
Sh. Sanjit Kumar, Ld. Counsel for applicant through VC.  
IO is also present through VC.

Arguments in detail heard.

**Put up for orders/clarifications for 18.11.2020.**

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**(NAVEEN KUMAR KASHYAP)  
Additional Sessions Judge-04/Central  
17.11.2020**

**Bail Application No.: 1573/2020**

**State v. Mohd. Shabir  
FIR no.: 175/2020  
PS: Hauz Qazi**

**17.11.2020**

Present: Mr. Pawan Kumar, Learned Addl. PP for State through VC.  
Sh. Manish, Ld. Counsel for applicant through VC.

Put up for in camera hearing at 12 noon.

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**(NAVEEN KUMAR KASHYAP)  
Additional Sessions Judge-04/Central  
17.11.2020**

**At 12 noon.**

Present: Mr. Pawan Kumar, Learned Addl. PP for State through VC.  
Proxy IO with complainant through VC.

Arguments heard from complainant side.

Be awaited for learned counsel for accused/applicant.

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**(NAVEEN KUMAR KASHYAP)  
Additional Sessions Judge-04/Central  
17.11.2020**

**AT 12.20 PM**

Present: Mr. Pawan Kumar, Learned Addl. PP for State through VC.  
Sh. Manish, Ld. Counsel for applicant through VC.

Further arguments in detail heard.

Put up for orders/clarifications, if any on 18.11.2020.

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**(NAVEEN KUMAR KASHYAP)  
Additional Sessions Judge-04/Central  
17.11.2020**

**Bail Matters No.: 1887/2020**  
**State Vs Bhupender @ Luv**  
**FIR No.: 181/2020**  
**PS: Hauz Qazi**

**17/11/2020**

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State.  
Mr. Rakesh Srivastav, learned counsel for the accused through VC.

Reply filed by the IO. Copy of the same be supplied to the counsel for the accused.

Part arguments heard.

Put up for further arguments and appropriate orders for 28/11/2020.

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/17.11.2020**

**BAIL APPLICATION**

**\_ State v. Shakeel  
\_ FIR No. : 142/2017  
PS: Lahori Gate  
U/S: 395/397/412/34 IPC**

**17.11.2020**

**Undersigned is also discharging bail roster duty.**

Present: Mr. Pawan Kumar ,Ld. Addl. PP for the State through VC.  
Sh. A.A. Qureshi, Ld. Counsel for applicant/accused through VC.  
IO Narender is present physically in the court.

IO seeks some time to file reply.

**Put up for reply, arguments and appropriate orders for 23.11.2020.**

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**(Naveen Kumar Kashyap)**

**ASJ-04/Central/17.11.2020**

**MISC APPLICATION**

**(Application of Chander Pal)**

**\_ State v. Sunil & Ors.  
FIR No. : 415/2015  
PS: Kotwali  
U/S: 395/397/365/412/120B/34 IPC**

**17.11.2020**

**Undersigned is also discharging bail roster duty.**

Present: Mr. Pawan Kumar ,Ld. Addl. PP for the State through VC.  
Sh. Ravinder Aggarwal, Ld. Counsel for applicant/accused alongwith applicant through VC.

Further reply not filed by SHO concerned.

As such, issue fresh notice to SHO concerned through DPC concerned for next date of hearing.

**Put up for reply, arguments and appropriate orders for 28.11.2020.**

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**(Naveen Kumar Kashyap)**

**ASJ-04/Central/17.11.2020**

**BAIL APPLICATION**

**\_ State v. Padam Singh**  
**FIR No. : 558/2018**  
**PS: Kotwali**

**17.11.2020**

**Undersigned is also discharging bail roster duty.**

Present: Mr. Pawan Kumar ,Ld. Addl. PP for the State through VC.  
None for applicant.

**Put up for appearance of applicant and appropriate orders for 02.12.2020.**

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**(Naveen Kumar Kashyap)**

**ASJ-04/Central/17.11.2020**

**BAIL APPLICATION**

**\_ State v. Rahul Sharma**  
**FIR No. : 339/2016**  
**PS: Darya Ganj**  
**U/s: 395,397,412,120B**

**17.11.2020**

**Undersigned is also discharging bail roster duty.**

Present: Mr. Pawan Kumar ,Ld. Addl. PP for the State through VC.  
Sh. S.N. Shukla, Ld. counsel for applicant through VC.

Further arguments heard.

**Put up for orders with case file on 20.11.2020.**

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**(Naveen Kumar Kashyap)**

**ASJ-04/Central/17.11.2020**

**BAIL APPLICATION**

**(Applicant Rahul Tyagi)**

**- State v. Ashu Atta  
FIR No. :210/2018  
PS: Prasad Nagar  
U/s: 302,34 IPC**

**17.11.2020**

**Undersigned is also discharging bail roster duty.**

Present: Mr. Pawan Kumar ,Ld. Addl. PP for the State through VC.  
Ld. counsel for applicant through VC.

Reply already filed.

Arguments in detail heard.

**Put up for orders /clarifications, if any with case file on 20.11.2020.**

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**(Naveen Kumar Kashyap)**

**ASJ-04/Central/17.11.2020**

State Vs Tehsin @ Kevda & others  
(Application of Anis @ Dupattewala)  
FIR No 20/2015  
P. S. Kamla Market

**17.11.2020**

**This court is also discharging bail roster duty.**

Present: Mr. Pawan Kumar, learned Addl.PP for State.  
Learned counsel for the applicant through VC.

Reply not filed. Issue fresh notice to IO / SHO to file reply.

Part arguments heard in detail.

Put up for further arguments and appropriate orders for **21/11/2020**.

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/17.11.2020**

State Vs Pooja etc.  
(Application of Munni @ Moni)  
FIR No 292/2014  
P. S. Rajinder Nagar

**17.11.2020**

**This court is also discharging bail roster duty.**

Present: Mr. Pawan Kumar, learned Addl.PP for State.  
Mr. Chirag Khurana, learned counsel for accused through VC.

Issue notice to IO to file reply by the next date of hearing.

Put up for arguments and appropriate orders for **20/11/2020**.

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/17.11.2020**

State Vs Sunil @ Kalu Etc.  
(Application of Ravi Dhikka)  
FIR No 303/2014  
P. S. Subzi Mandi

**17.11.2020**

**This court is also discharging bail roster duty.**

Present: Mr. Pawan Kumar, learned Addl.PP for State.

None.

Put up for appearance of counsel for accused and for appropriate orders for

**01/12/2020.**

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/17.11.2020**

State Vs Bablu Mathur & Ors.  
(Application of Ankit Aggarwal)  
FIR No; 221/2015  
P. S Karol Bagh

**17.11.2020**

**This court is also discharging bail roster duty.**

Present: Mr. Pawan Kumar, learned Addl.PP for State.  
Mr. Dipanshu Chug, learned counsel for applicant through VC.

In view of the order dated 05/11/2020 in WP (C) No. 3080/2020 titled “*Court On its Own Motion Vs Govt. of NCT of Delhi & Anr*”, particularly para ‘6’ thereof, put up for further appropriate orders / directions for **02/12/2020**.

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/17.11.2020**

State Vs Naeem @ Chuha  
(Application of Naeem Chuha)  
FIR No 215/2016  
P. S. Chandni Mahal

**17.11.2020**

**This court is also discharging bail roster duty.**

Present: Mr. Pawan Kumar, learned Addl.PP for State.

None.

In view of the order dated 05/11/2020 in WP (C) No. 3080/2020 titled “*Court On its Own Motion Vs Govt. of NCT of Delhi & Anr*”, particularly para ‘6’ thereof, put up for further appropriate orders / directions for **02/12/2020**.

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/17.11.2020**

State Vs Pooja & others  
(Application of Muni @ Moni)  
FIR No 292/2014  
P. S Rajinder Nagar

**17.11.2020**

**This court is also discharging bail roster duty.**

Present: Mr. Pawan Kumar, learned Addl.PP for State.  
Mr. Chirag Khurana, learned counsel for applicant through VC.

In view of the order dated 05/11/2020 in WP (C) No. 3080/2020 titled “*Court On its Own Motion Vs Govt. of NCT of Delhi & Anr*”, particularly para ‘6’ thereof, put up for further appropriate orders / directions for **02/12/2020**.

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/17.11.2020**

**SC No.: 27504/2016**  
**FIR : 393/2014**  
**PS: Subzi Mandi**  
**State Vs Akhilesh Yadav & others**

*File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.*

In view of the above-mentioned orders/directions, file is taken up through Webex.

**17.11.2020**

**This court is also discharging bail Roster duty till further orders.**

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

None for the accused.

Issue production warrant for the accused who are in JC, if any.

Put up for the purpose already fixed / arguments in terms of previous order for

**21/12/2020.**

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/17.11.2020**

**SC No.: 371/2019**  
**FIR : 18/2019**  
**PS: Timar Pur**  
**State Vs Rajesh Dass**

*File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.*

In view of the above-mentioned orders/directions, file is taken up through Webex.

**17.11.2020**

**This court is also discharging bail Roster duty till further orders.**

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

None.

Issue production warrant for the accused who are in JC, if any.

Put up for the purpose already fixed / arguments in terms of previous order for

**22/03/2021.**

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/17.11.2020**

**SC No.: 373/2019**  
**FIR : 19/2019**  
**PS: Timar Pur**  
**State Vs Inderjeet @ Rahul s/o Sehdev**

*File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.*

In view of the above-mentioned orders/directions, file is taken up through Webex.

**17.11.2020**

**This court is also discharging bail Roster duty till further orders.**

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

None.

Issue production warrant for the accused who are in JC, if any.

Put up for the purpose already fixed / arguments in terms of previous order for

**23/03/2021.**

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/17.11.2020**

**SC No.: 27843/2016**  
**FIR :118/2011**  
**PS: Roop Nagar**  
**State Vs Rajpal**

*File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.*

In view of the above-mentioned orders/directions, file is taken up through Webex.

**17.11.2020**

**This court is also discharging bail Roster duty till further orders.**

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Three accused produced through VC.

Proxy counsel for the accused through VC.

Put up for PE in terms of previous order for 24/03/2021. Two of the material witnesses be summoned for the next date of hearing.

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/17.11.2020**

**SC No.: 27757/2016**  
**FIR : 02/2014**  
**PS: Kamla Market**  
**State Vs Tannu Chawla & Anr**

*File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.*

In view of the above-mentioned orders/directions, file is taken up through Webex.

**17.11.2020**

**This court is also discharging bail Roster duty till further orders.**

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Ms. Ritika Kumari, proxy counsel for accused No.1 through VC.

Issue production warrant for the accused who are in JC, if any.

Put up for the purpose already fixed / PE in terms of previous order for **24/03/2021**. Two of the material witnesses be summoned for the next date of hearing.

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/17.11.2020**

SC No.:28277/2016  
FIR :134/2015  
PS: Lahori Gate  
State Vs Tahir Hussain & others

*File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.*

In view of the above-mentioned orders/directions, file is taken up through Webex.

**17.11.2020**

**This court is also discharging bail Roster duty till further orders.**

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Inspector Srikrishan, SHO PS Sarai Rohilla through VC.

Mr. S.N. Shukla, learned counsel for accused Mohd. Nazim through VC.

Mr. Irfan Ghayaz, learned counsel for accused Mosam Ali through VC.

None for the accused.

Issue production warrant for the accused who are in JC, if any.

Put up for the purpose already fixed / PE in terms of previous order for

**25/03/2021.** Issue notice to two of the material witnesses for the next date of hearing.

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/17.11.2020**

**SC No.: 28891/2016**  
**FIR : 217/2012**  
**PS: Kotwali**  
**State Vs Mohd. Firasat Etc.**

*File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.*

In view of the above-mentioned orders/directions, file is taken up through Webex.

**17.11.2020**

**This court is also discharging bail Roster duty till further orders.**

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.  
IO Ravinder in person in Court.  
None for accused.

Issue production warrant for the accused, if any, in JC.

Put up for PE in terms of previous order for **25/03/2021**. Issue two of the material witnesses for the next date of hearing.

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/17.11.2020**

**SC No.: 64/2018**  
**FIR : 117/2015**  
**PS: I.P. Estate**  
**State Vs Abdul Rehman**

*File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.*

In view of the above-mentioned orders/directions, file is taken up through Webex.

**17.11.2020**

**This court is also discharging bail Roster duty till further orders.**

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

None for the accused.

Issue production warrant for the accused, if any, in JC.

Put up for PE in terms of previous order for **26/03/2021**. Issue two of the material witnesses for the next date of hearing.

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/17.11.2020**

**SC No.: 124/2018**  
**FIR : 416/2017**  
**PS: Burari**  
**State Vs Raja @ Rajvir @ Sunder Singh**

*File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.*

In view of the above-mentioned orders/directions, file is taken up through Webex.

**17.11.2020**

**This court is also discharging bail Roster duty till further orders.**

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

None for the accused.

Issue production warrant for the accused, if any, in JC.

Put up for PE in terms of previous order for **26/03/2021**. Issue two of the material witnesses for the next date of hearing.

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/17.11.2020**

**SC No.: 27451/2016**  
**FIR : 139/2011**  
**PS: I.P. Estate**  
**State Vs Anadil Hassan & others**

*File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.*

In view of the above-mentioned orders/directions, file is taken up through Webex.

**17.11.2020**

**This court is also discharging bail Roster duty till further orders.**

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.  
Mr. Prasanna Kumar, learned counsel for accused Anadil Hassan through VC.  
Accused Firoz Alam and Raju Chaudhary in person through VC.

Put up for arguments for **03/12/2020** and **04/12/2020** through VC.  
Alternatively accused are at liberty to file written arguments not exceeding 3 pages, if not already filed.

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/17.11.2020**

**CA No.: 54840, 54841 & 54842 /2016  
Bhupinder Singh Sawhney Vs State & Anr**

*File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.*

In view of the above-mentioned orders/directions, file is taken up through Webex.

**17.11.2020**

**This court is also discharging bail Roster duty till further orders.**

Present: Mr. M.P. S. Kasana, learned counsel for appellant through VC.  
Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Learned counsel for appellant not ready for arguments today again through VC. As such, date of tomorrow is proposed. But it is stated that he want to address arguments physically. As such, next date of hearing for 20/11/2020 is proposed. But again, it is stated by him that it is not possible for him to appear physically also on 20/11/2020.

From ,record it is reflected that on one ground or the other, learned counsel for the appellant is seeking adjournment after obtaining suspension of sentence.

Ample opportunity has already been given to the counsel for the convict/appealnt.

As such, last opportunity is given to address arguments for **20/11/2020**.

In alternative, he is at liberty to submit written arguments. Further, in the alternative , he is at liberty to submit arguments in audio-video mode in pen drive, not exceeding half an hour. As such, all possible modes are offered to the counsel for arguments.

Learned counsel for respondent no.2 is at liberty to appear physically or through VC to address arguments on 20/11/2020.

It is made clear that no further opportunity will be given.

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/17.11.2020**

**CA No.: 160/2020**  
**Dharmender @ Ishan Vs State**

*File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.*

In view of the above-mentioned orders/directions, file is taken up through Webex.

**17.11.2020**

**This court is also discharging bail Roster duty till further orders.**

Present: Learned counsel for appellant through VC.

Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Put up for consideration / appropriate orders for **20/03/2021**.

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/17.11.2020**

State Vs Taufiq Kala Etc.  
(Application of Saddam)  
FIR No;20/2016  
P. S Crime Branch

**17.11.2020**

**This court is also discharging bail roster duty.**

Present: Mr. Pawan Kumar, learned Addl.PP for State.  
Mr. Rashid Khan, learned counsel for applicant through VC.

In view of the order dated 05/11/2020 in WP (C) No. 3080/2020 titled “*Court On its Own Motion Vs Govt. of NCT of Delhi & Anr*”, particularly para ‘6’ thereof, put up for further appropriate orders / directions for **02/12/2020**.

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/17.11.2020**